

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 20633/2017

(Arising out of impugned final judgment and order dated 31-05-2017 in WA No. 55113/2015 passed by the High Court of Judicature at Allahabad)

SANJAY KUMAR SINGH

Petitioner(s)

VERSUS

DR. DHIRENDRA SINGH & ORS.

Respondent(s)

(IA No. 1131/2020 - EXEMPTION FROM FILING O.T.
IA No. 81437/2017 - EXEMPTION FROM FILING O.T.
IA No. 73044/2017 - EXEMPTION FROM FILING O.T.
IA No. 81434/2017 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 73042/2017 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 28-02-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Sanjay Kumar Visen, AOR
 Ms. Babita Mishra, Adv.
 Ms. Adira A.Nair, Adv.

For Respondent(s)

Mr. Abhishek Singh, AOR

Mr. Sanjay Kumar Tyagi, AOR
Mr. Ajay Kumar Pandey, Adv.
Mr. Prabhat Kumar Rai, Adv.

Mr. S.D.Singh, Adv.
Mr. Jitender Singh, Adv.
Mr. Ram Kripal Singh, Adv.
Ms. Meenu Singh, Adv.
Ms. Shweta Sinha, Adv.
Ms. Bharti Tyagi, AOR

Mr. Mritunjay Kumar Sinha, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel
for respondent No.5 seeking adjournment to file
additional documents, as prayed, four weeks' time is
granted.

List the matter after four weeks.

(ANITA MALHOTRA)
COURT MASTER

(KAMLESH RAWAT)
COURT MASTER